

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Date of Order: 20.4.2001

R.A. No.9/2001

IN

O.A. No.406/2000

Rafique Mohammed Age about 42 years, Son of Shri Chhotu Khan,
Resident of Village and Post Barod, Vill. Sultanpur, District
Kota (Raj.)

Applicant.

VERSUS

1. Union of India through its Secretary, Minister of
Water Resources Shram Shakti Bhawan, Rafi Marg,
New Delhi-110068.
2. Executive Engineer, Central Water Commission, Chambal
Zone, 84/93 to 96, Ajay Marg, Pratap Nagar, Sanganer,
Jaipur-303906.

Respondents.

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ORDER

(per Hon'ble Mr. A.K. Misra)

We have considered the Review Application and the order passed by us in the OA. We do not find any error apparent on the face of the record which necessitates review of the order in the instant case. Moreover, the review is not meant for correcting the erroneous view taken earlier. To quote, the Hon'ble Supreme Court in AIR 2000 SC 1985, Ajit Kumar Rath Vs. State of Orissa "Review-correction of an erroneous view taken earlier is not permissible."

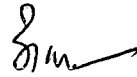
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2. In view of this the Review Application, which in fact calls for correction of the view taken earlier deserves to be rejected, and is hereby rejected.

By circulation.



(N.P. Nawanani)
Adm. Member



(A.K. Misra)
Judl. Member